

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.663/93

Dt. of order: 22.6.94

Dilip Kumar Lakhani & Anr. : Applicants

Vs.

Union of India & Ors. : Respondents

O.A.No.669/93

Avdhesh Bhatnagar & Ors. : Applicants

Vs.

Union of India & Ors. : Respondents

Mr.Rajendra Soni : Counsel for applicants

Mr.S.S.Hassan : Counsel for respondents

CORAM:

Hon'ble Mr. JUSTICE D.L.MEHTA, VICE CHAIRMAN

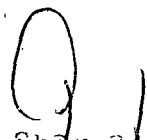
Hon'ble Mr.O.P.SHARMA, MEMBER (ADM.)

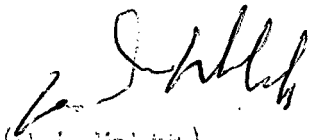
PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. The Govt.of India, Directorate General, Doordarshan, New Delhi, has prepared a scheme for regularisation of Casual Artists in Doordarshan. This scheme is applicable to all Casual Artists of the Doordarshan.

2. The respondents are directed to consider the case of the applicants in the light of the ~~so~~ ^{so} framed scheme within a period of 3 months and ~~should~~ ^{should} pass necessary orders in the matter of regularisation according to law.

3. In case the applicants still feels aggrieved, they will be at liberty to file a fresh O.A. before the Tribunal thereafter. The O.A. is disposed accordingly with no order as to costs.


(O.P.Sharma)
Member (A).


(D.L.Mehta)
Vice Chairman.